

Re examination of the Approach Paper for the Eighth Five Year Plan

83. SHRI P. N. SUKUL: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to re-examine the Approach Paper prepared for Eighth Five Year Plan and the priorities for development in that Plan; and

(b) whether the Eighth Five Year Plan is to start from the next financial year or its commencement would be delayed in view of the exercise referred to in part (a) above?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) The Approach Paper for Eighth Five Year Plan has not been finalised. It will reflect the economic philosophy and objectives of the present Government.

(b) The Eighth Five Year Plan is scheduled to begin on April 1, 1990.

Supersession of NCCF Board 84. SHRI VIRENDRA VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Central Registrar of Cooperative Societies had held that the NCCF Board had been negligent in the performance of its duties and acted in a manner prejudicial to the interests of the society and be superseded;

(b) if so, what criminal and/or civil action has been taken by Government against the officials and the members of the Board found negligent;

(c) if not what are the reasons therefor; and

(d) whether Government propose to amend the rules, regulations and the Act to provide for deterrent action against such members of the Board and to disqualify them/debar them for becoming member of any National Level Cooperative Federation in future; if so, what steps have been

taken by Government in this direction?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) Yes, Sir.

(b) and (c) The Multi State Cooperative Societies Act, 1984 and the rules framed thereunder carry no provisions for taking any criminal or civil action against members of the Board of a society registered under that Act since decisions taken by the Board, are collective. However, if any case of involvement of any member of the Board of Directors in corrupt act or even giving undue benefit which caused losses to the Federation is established, the same can be dealt with under IPC and Prevention of Corruption Act in the normal course. In the pulses case which was investigated by the CBI, the CBI have launched criminal prosecution in the court against the Ex-President of NCCF, besides other officials and private traders.

(d) At present there is no proposal to amend the provisions of the Multi State Cooperative Societies Act and the rules in this regard.

Indiscriminate supply of HMT watches by Branch Manager of NCCF

85. SHRI VIRENDRA VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether during 1979-80 the then Branch Manager, Delhi (NCCF) had made large scale indiscriminate supplies of HMT watches, worth over Rs. 80.00 lakhs to M/s. Pahari Dhiraj Consumer Co-operative Store, Delhi, in preference to Super Bazar and Delhi Wholesale Co-operative Store;

(b) whether in these indiscriminate supplies, the then Assistant Manager, Delhi Branch was also instrumental against whom the then General Manager, Delhi Wholesale Cooperative Store Ltd., had made a complaint in writing alleging that M/s. Pahari Dhiraj Consumer Co-